

of BS-IV by 2017; leapfrogging from BS-IV to BS-VI fuel standards by 1st April, 2020; comprehensive amendments to various Waste Management Rules and notification of Construction and Demolition Waste Management Rules; banning of burning of leaves, biomass, municipal solid waste; promotion of public transport and network of metro, e-rickshaws, promotion of car pooling, Pollution Under Control Certificate, lane discipline, vehicle maintenance; regular co-ordination meetings at official and Ministerial level with Delhi and other State Governments within the NCR; issuance of directions under Section 18(1)(b) of Air (Prevention and Control of Pollution) Act, 1981 and under Section 5 of Environment (Protection) Act, 1986; installation of on-line continuous (24x7) monitoring devices by major industries; collection of Environmental Protection Charge on more than 2000 CC diesel vehicles and ban on bursting of sound emitting crackers between 10 p.m. to 6 a.m.

Release of funds to States under CAMPA

351. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether the Central Government is due to release funds to States under Compensatory Afforestation Fund Management and Planning Authority (CAMPA);

(b) if so, the details thereof; and

(c) how the States are utilising the funds released under CAMPA and expenditure against the releases, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) to (c) No funds have so far been released to States/UTs in terms of the Compensatory Afforestation Fund Act, 2016. However funds have been released to the States/UTs by the *Ad-hoc* CAMPA and the details are given in the Statement (*See* below). The funds are utilized for afforestation and ancillary activities, in terms of the Annual Plans of Operation drawn up as per the State CAMPA guidelines.

Statement

Details of the funds released to the States/UTs by the Ad-hoc CAMPA

Sl. No.	State/UT	Amount (In ₹)
1.	Andaman and Nicobar Islands	57,687,000.00
2.	Andhra Pradesh	8,497,015,000.00
3.	Arunachal Pradesh	3,583,684,000.00

Sl. No.	State/UT	Amount (In ₹)
4.	Assam	808,858,100.00
5.	Bihar	1,168,443,400.00
6.	Chandigarh	27,222,000.00
7.	Chhattisgarh	10,132,440,000.00
8.	Dadra and Nagar Haveli	3,218,000.00
9.	Daman and Diu	
10.	Delhi	176,748,000.00
11.	Goa	454,665,000.00
12.	Gujarat	2,838,332,000.00
13.	Haryana	1,769,550,000.00
14.	Himachal Pradesh	4,774,689,400.00
15.	Jammu and Kashmir	1,377,835,000.00
16.	Jharkhand	9,191,239,300.00
17.	Karnataka	4,393,833,000.00
18.	Kerala	76,558,000.00
19.	Lakshadweep	0
20.	Madhya Pradesh	6,615,347,000.00
21.	Maharashtra	9,096,865,000.00
22.	Manipur	587,369,000.00
23.	Meghalaya	167,264,000.00
24.	Mizoram	232,252,000.00
25.	Nagaland	0
26.	Odisha	15,811,525,050.00
27.	Puducherry	0
28.	Punjab	2,614,663,872.00
29.	Rajasthan	3,814,817,000.00
30.	Sikkim	704,826,000.00
31.	Tamil Nadu	174,029,000.00
32.	Telangana	2,000,001,000.00
33.	Tripura	429,036,300.00

Sl. No.	State/UT	Amount (In ₹)
34.	Uttar Pradesh	4,318,385,400.00
35.	Uttarakhand	7,323,890,000.00
36.	West Bengal	374,153,000.00
TOTAL		103,596,440,822.00

IT enabled monitoring of river pollution

352. SHRI K. K. RAGESH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has any concrete plans for IT enabled monitoring of the river pollution in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) and (b) Central Pollution Control Board (CPCB) in association with the State Pollution Control Boards/Pollution Control Committees is assessing the water quality of surface and ground water at 2500 locations in the country under the National Water Quality Monitoring Programme. The monitoring data is stored in a server in CPCB and transmitted through electronic mode in Environmental Water Quality Data Entry System (E-WQ-DES) by 143 laboratories through web-portal developed by CPCB for data entry of water quality of aquatic resources.

Monitoring of water quality is also carried out through Real Time Water Quality Monitoring System on river Ganga and Yamuna at 10 locations in the States of Uttarakhand, Uttar Pradesh, Bihar, West Bengal and Delhi. The network of monitoring stations are assessing the water quality for ten parameters through sensors with a programmed frequency of 15 minutes and transmitting the data to Central receiving station server in CPCB for visualization of water quality of river Ganga at eight locations—Haridwar, Kannauj, Kanpur, Allahabad, Varanasi (upstream and downstream), Patna and Kolkata and river Yamuna at two locations—Wazirabad and Okhla.

Information technology is embedded in the real time monitoring system for temporary storage of data in data logger and transmitted through mobile network technology to the computer server for permanent storage and visualization in public domain through web portal.